

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:218

ANSWERED ON:27.02.2007

INVESTMENTS BY NRI

Chavda Shri Harisinh Pratapsinh;Mahato Shri Sunil Kumar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government maintains any centralised information regarding actual investment made by non-resident Indians;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the details of methods adopted by the Government to review investment by the NRIs; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI ASHWANI KUMAR)

(a) to (c): No, Sir. Non-resident Indians (NRIs) can make capital investment under Foreign Direct Investment (FDI) scheme, Portfolio Investment Scheme and a scheme for non-repatriable investments. Data on investment by NRIs under the FDI Scheme is maintained along with FDI. Segregated data on NRI investments is not centrally maintained.

(d) & (e): Under the liberalised economic environment, investment decisions, including choice of location, are taken by the entrepreneurs based on their techno-economic judgements and commercial considerations. Government has put in place a liberal and transparent policy for Foreign Direct Investment (FDI), including investments from Non-resident Indians (NRIs), wherein most of the sectors are open to FDI under the automatic route. In addition, the policy allows special dispensation for NRI investments in the real estate & housing and in domestic airlines sectors.